

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 22 / 2010-Customs (N.T.)

New Delhi, dated the 22nd March, 2010
1 Chaitra, 1932 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 read with sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner / Joint Commissioner of Customs, Container Freight Station Dhandari Kalan, Ludhiana to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Additional / Joint Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Liberty Industries, 198, 1st Phase, Model Town, Bhatinda, issued vide, DRI F.No. 856(22) LDH/2006/Pt-VII/35-38, dated the 4th January, 2010, by the Additional Director, Directorate General of Revenue Intelligence, Ludhiana Regional Unit, Ludhiana.

[F.No. 437/03/2010-Cus.IV]

(Navraj Goyal)
Under Secretary to the Government of India